

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 4191
TO BE ANSWERED ON 07.01.2019**

QUOTA FOR DISABLED PERSONS

4191. SHRI ASADUDDIN OWAISI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the persons with Disabilities Act, 1995 fixed a minimum 3 per cent quota for disabled in top Universities and Institutions of higher education like Indian Institutes of Management (IIMs), Indian Institutes of Technology (IITs) etc.;
- (b) if so, whether it is a fact that 32 of India top Universities and Institutions have failed to accommodate disabled students and have only 1614 disabled out of their population of 3.33 lakh;
- (c) if so, the reasons therefor;
- (d) whether the Government has issued any directions to all the Universities and Higher educational institutions to fill up the quota of disabled students;
- (e) if so, the details thereof;
- (f) whether the Government proposes to amend 1995 Act to relax norms to enable such students to get admissions in these institutions; and
- (g) if so, the details thereof and if not, the steps being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) to (g) The Department of Higher Education had instructed all the Central Funded Higher Education Institutions for the implementation of the provisions of the Persons with Disabilities Act, 1995. The consolidated information on number of reserved seats for Persons with Disabilities (PwDs) is not centrally maintained, however the enrolment of divyang students in the Higher Educational Institutions in last four years is given in the annexure.

The Government of India had repealed the PwD Act, 1995 and notified the Right of Persons with Disabilities Act (RPwD), 2016 which has come into force with effect from 19.04.2017. Section 32 of the RPwD Act envisages that All Government institutes of higher education and other higher education institutions receiving aid from the Government shall reserve not less than five per cent seats for persons with benchmark disabilities. The persons with benchmark disabilities shall be given an upper age relaxation of five years for admission in institutions of higher education.

National Policy on Education, 1986 (as modified in 1992) lays special emphasis on education of Persons with Disabilities (PwDs). Ministry of Human Resource Development has instructed all the IITs/IIMs for the implementation of the Section 32(1) of the RPwD Act, 2016. The University Grants Commission (UGC), has also been from time to time, instructing to the Universities and Deemed to be Universities, for implementation of the reservation policy for Persons with Disabilities (PwDs). The UGC has circulated the RPwD Act, 2016 to all the Universities including Deemed to be University and state University for compliance i.e. to ensure effective implementation of reservation of five percent of seats in every Government and Government aided higher educational institutions in terms of section 32(1) of the Act.

The University Grants Commission is continuously monitoring the progress of implementation of reservation policy including admission to all level courses in universities and colleges. UGC has instructed to all the Universities including Deemed to be University and state University to ensure effective implementation of the reservation policy in Universities and institutions receiving aid from the public funds except in Minority institutions under Article 30 (1) of the Constitutions.

Ministry has also issued instructions for implementation of various provisions of PwD Act like providing barrier free environment in buildings, which would include provisions of ramps, rails, lifts ,adaptation of toilets fare wheel chair users, brail signages auditory signals, tactile flooring to Centrally Funded Higher Education Institutes.

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (g) OF THE LOK SABHA UNSTARRED QUESTION NO. 4191 FOR 07.01.2019 ASKED BY Hon'ble M.P. SHRI ASADUDDIN OWAISI REGARDING "QUOTA FOR DISABLED PERSONS"

**PwD Enrolment in various types of Universities
(a) Teaching departments and Constituent Units/Off-campus Centres**

Sl. No.	Details of Universities	2014-15	2015-16	2016-17	2017-18
1	Central University	2647	2921	3187	3227
2	Central Open University	0	0	43	9
3	Institute of National Importance	1860	2038	2230	2397
4	State Public University	3759	4392	4645	5097
5	State Open University	475	250	1223	862
6	State Private University	1525	1524	1469	1587
7	Institute under State Legislature Act	5	13	59	10
8	Deemed University-Government	133	146	144	229
9	Deemed University-Government Aided	131	144	137	111
10	Deemed University-Private	323	304	381	596
11	Grand Total	10858	11732	13518	14125

**PwD Enrolment in various types of Universities
(b) Affiliated and Constituent Colleges**

12	Central University	2763	2779	2308	2317
13	State Public University	44791	54651	49276	47794
14	Grand Total	47554	57430	51584	50111

Source- All India Survey on Higher Education (AISHE).

